

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 379/98

New Delhi this the 11th day of December, 1998

(10)

HON'BLE SHRI R.K. AHOOJA, MEMBER A)

Shri Jai Jay Ram  
S/o Sh. Lakhman  
R/o E-85, Mohd. Pur  
R.K. Puram, New Delhi-110066.

..... APPLICANT

(By Advocate Shri B.S. Mainee)

-VS-

1. Union of India  
through  
The General Manager  
North Eastern Railway  
Gorakhpur.
2. The Divisional Railway Manager  
North Eastern Railway  
Izatnagar.
3. The Assistant Engineer  
North Eastern Railway  
Fatehgarh.

..... RESPONDENTS

(By Advocate Shri B.S. Jain)

ORDER (ORAL)

By Hon'ble Shri R.K. Ahooja, Member (A):

The applicant claims that he had worked as casual labourer under P.W.I. Kannau as well as Assistant Engineer North Eastern Railway, Fatehgarh for various periods from 16.10.1977 to 30.4.1987. On that basis he seeks placement of his name on the Live Casual Labour Register and re-engagement on the basis of his seniority.

2. Respondents in their reply have stated that the name of the applicant is already in the Live Casual Labour Register at Sr. No. 77, page 41. They further state

Ans

that the applicant has not turned up again for re-engagement. But in any case no persons junior to the applicant have been engaged till date.

(11)

3. I have heard the counsel.

4. The main relief in so far as placement of his name in the live casual labour register is concerned has already been granted by the respondents. The applicant can now keep in touch with the respondents to ascertain the availability of vacancies and seek his re-engagement accordingly. If thereafter any grievance survives he can approach the Tribunal again according to law.

5. In the light of the above discussion the O.A. is disposed of as infructuous with no order as to costs.

*R.K. Ahuja*  
(R.K. AHOOJA)  
Member (A)

'CC'